

(a) whether he is aware that it has become the established practice with the Addl. G.M. Delhi, Telephones (Operations), Area Manager (South) and the Divisional Engineer, Telephones, Chanakyapuri Exchange not to reply to any communications from the subscribers complaining regarding malfunctioning of their telephones, what to say of taking any action to locate and rectify the faults ;

(b) the number of such communications which were pending with these officers including D.O. letters as on 1-3-1983 which had not been replied so far ; and

(c) what action he proposes to take to streamline the working of these public dealing offices and set a time-limit for replying to all such written complaints?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL) : (a) and (b) All communications regarding malfunctioning of telephones received by Additional General Manager (Operations) Area Manager (South) and Divisional Engineer Telephones, Chanakyapuri, are acknowledge as per the standing orders. Further, communications are also sent to the complainants on completion of enquiries. There may, however be cases where some complaints may have inadvertently remained unanswered.

The number of such communications pending on 1-3-1983 including D.O. letters is Nil.

(c) Standing instructions on the subject already exist and the same will be reiterated.

Manufacture of Drug for Export

***8514 SHRI K. MALLANNA :** Will the Minister of CHEMICALS AND FERTILIZERS pleased to state :

(a) whether Government have considered the problem or have made any assessment so

far as the question of rejection of certain proposals for manufacture of drug items exclusively for export is concerned that it might result in loss of foreign exchange earnings ;

(b) if so, the policy of Government for registration with DGTD regarding the nature of such proposals ; and

(c) whether there have been cases of refusal for export-oriented proposals even when the basic raw materials are available in our country from own production or otherwise?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) While processing proposals for manufacture of drug items exclusively for export a thorough examination is done to ensure that there is minimum value addition of 20%.

(b) Registration of a proposal for manufacture of drug items exclusively for export is given if it satisfies the parameters of registration policy as well as new drug policy.

(c) No Sir,

Apprenticeship Training For Scheduled Tribes

***8515 SHRI SHIBU SOREN :** will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether under the Apprenticeship Training Schemes, training is imparted by master craftsmen and trainees are paid monthly stipend of Rs. 60/- each ;

(b) if so, number of persons belonging to Scheduled Tribes trained in West Bengal, Bihar, Orissa and Madhya Pradesh from 1977 to 1982, year-wise, State wise ;

(c) do Government propose to establish training centres exclusively for tribals in tribal belt ;

(d) if so, details thereof and by what time those centres are likely to be started; and

(e) if not, the reasons?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION [SHRI DHARMA VIR] :

(a) Training under the Apprenticeship Training Scheme is imparted in Industries by Instructors/Supervisors and other personnel as per needs. The rates of monthly stipend paid to the Apprentices under the Apprentices Act, 1961 are as per GSR No. 24 [E] dated 25-1-1982 [Annexure I] laid on the Table of the House [Placed in Library, See No. LT-6480/83]

(b) The number of Apprentices belonging to Scheduled Tribes trained in West Bengal, Bihar, Orissa and Madhya Pradesh from 1977 to 1982 are as per Annexure II and III laid on Table of the House. [Placed in Library, See No. LT 6480/83]

(c) The Central Government do not propose to establish training centres exclusively for tribal in tribal Sintribal belt for apprenticeship and craftsmen training schemes.

(d) Question does not arise.

(e) Training centres under the Craftsmen Training Scheme are establishment by the respective State Governments.

Guidelines to be Followed in

Inviting to or to Preside Over

Any Function

8516. **SHRI D.S.A. SIVAPRAKASHAM :** Will the Minister of COMMUNICATIONS : be pleased to state :

(a) whether Government have given any guidelines to staff as to the procedure to be followed in inviting to or to preside over

any functions such as inauguration of automatic telephone exchange system in a place; and

(b) if so, the details of the instructions or guidelines ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL) : (a) and (b) Yes, Sir, according to the existing instructions the Heads of Circles have been advised to invite local Members of Parliament, Members of State Legislature, and the President or the Chairman of Zile Parishad wherever they exist, to the P & T functions organised to mark important events, such as expansion of services, opening of important building etc.

The Heads of Circles have been advised to extend due courtesies to the invitees and give them prominent appropriate place. The Heads of Circles can invite M. Ps. and M. L. As. to play a role at a function provided they are satisfied about the fulfilment of the objectives of organising such public functions, like (a) publicising the new services provided by the P & T Department and (b) projecting the image of the Ministry of Communications.

Radio Stations/Relay Stations in

Tribal Areas

8517. **SHRI BHEEKHABHAI :** Will the Minister of INFORMATION AND BROADCASTING : be pleased to refer to the reply given to Unstarred Question No. 5757 on 31st March, 1981 regarding section in AIR Stations for tribal dialects in Orissa Bihar, Madhya Pradesh, Gujarat and Rajasthan and state :

(a) whether it is a fact that tribal people who form 1/5 population do not receive any priority of their music/folklore in All India Radio in broadcasting programmes in their own dialects;